CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: - 6 APR 1994

Contempt Petition No.45 of 1993 in

APPLICATION NUMBER: 114 of 1993.

APPLICANTS:

RESPONDENTS:

Sri.D.N. Iyengar v/s. Sri.D.S. Nagaraja, Exe. Engineer (Postal)
To. GPO. Bangalore and Two Others.

Dr.M.S.Nagaraja, Advocate,
No.11, Second Floor,
First Cross, Sujatha Complex,
Gandhinagar, Bangalore-9.

2. Sri.D.S.Nagaraja, Exedutive Engineer, Postal Civil Division, General Postoffice, Vidhana Veedhi, Bangalore-560 002.

3. Sri.M.S. Padmarajaiah, Senior Centrad Govt. Stng.Counsel, High Court Bldg, Bangalore-1.

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

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CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

CONTEMPT PETITION No.45/93 IN ORIGINAL APPLICATION No.114/93

MONDAY, THIS THE 21ST DAY OF MARCH, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN

MEMBER (A)

Shri D.N. Iyengar, A ged 51 years, 5/o Sri N.R. Iyengar, 8/7/16, P&T Quarters, Kavalbhyrasandra, Bangalore - 560 032.

Applicant

(By Advocate Dr. M.S. Nagaraja)

Vs.

- 1. Sri D.S. Nagaraja, Executive Engineer (Postal), Civil Division, General Post Office, Bangalore.
- Sri H.S. Prabhakara, Superintending Engineer, Telecom Civil, Cunningham Road, Bangalore - 560 052.
- Sri Vittal,
 Secretary to Government of India,
 Ministry of Telecommunications,
 Sanchar Bhavan, New Delhi.

Respondents

(By Advocate Shri M.S. Padmarajaiah) Central Govt. Sr. Standing Counsel

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

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We have heard both sides. This Contempt Petition is filed for non-compliance of the directions of this Tribunal in relation to which a complaint is made herein enjoining the Court to take action against the respondents for not having obeyed the orders of the Tribunal. However, the contempt petitioner agrees

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that the Tribunal's orders have since been complied with, but, Dr. Nagaraja for the complainant says that the compliance itself gives rise to a separate cause of action and he will agitate the same by filing a separate application. But, that is not a matter with which we are presently concerned. If hasis aggrieved by the manner in which the Tribunal's direction is complied, he can certainly join the law only by a separate application. This application does not survive and is ordered to be rejected.

(T.V. RAMANAN) MEMBER (A)

VICE CHAIRMAN

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ADDITIONAL BENCH BANGALORE